GOVERNMENT OF INDIA COAL LOK SABHA

UNSTARRED QUESTION NO:4243
ANSWERED ON:02.05.2012
BLACK MARKETING OF COAL
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Will the Minister of COAL be pleased to state:

- (a) whether the Union Government has requested the States/District Administrations to take necessary deterrent action to stop/curb theft/black marketing of coal in the country;
- (b) if so, the details in this regard;
- (c) the details of the reaction of various States on Such requests;
- (d) the extent to which the theft of coal has been checked in various collieries as a result of the steps taken by the Government so far;
- (e) the details of security personnel required to check the illegal activities in Coal India's mining fields;
- (f) whether the Government has taken any action in this regard; and (g) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL)

- (a) to (d): Law and order is a State subject and it is the responsibility of the State/District Administration to take necessary deterrent action to stop/curb theft/pilferage and black-marketing of coal in the country. Frequent interactions are held with the State/District administration to curb such illegal activities. Coal companies were directed to take the following steps to stop/curb theft/pilferage and black-marketing of coal:
- (i) To establish check-posts at the vulnerable points;
- (ii) To make arrangements for fencing, lighting and deployment of armed guards round the clock around the coal dumping yard;
- (iii) To conduct regular patrolling in and around the mine including overburden dumps.
- (iv) To deploy armed guards at Railway sidings.
- (v) To have Inter-action and liaison with District officials at regular intervals and holding meeting with District Administration every month.
- (vi) To issue challans for coal transportation by trucks outside the district and fixing of hologram and putting signatures of authorized officials of CISF to check pilferage.
- (vii) To lodge regular FIRs by the concerned authorities of the collieries and CISF with local Thana against the pilferage/theft of coal. To keep a close watch on the activities of criminals by CISF.
- (viii) To take action for filling/dozing/sealing/blasting of the old/abandoned exposed coalfaces in phased manner. As a result of the joint raids conducted by security personnel and the law and order agencies of the State/District administration, the quantity of coal recovered and its approximate value during 2008-09, 2009-10 & 2010-11 are as under:

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THEFT/PILFERAGE OF COAL SUBSIDIARYWISE
Company 2008-09
                 2009-10
                            2010-11
  Qty. Approx. Qty. Approx. Qty. Approx.
  Recovered Value Recovered Value Recovered Value
  (te) (Rs. Lakh) (te)
                         (Rs. Lakh) (te) (Rs. Lakh)
ECL 9152.00 91.520 4137.00 48.460 2300.00 46.000
BCCL 9714.54 189.659 7662.00 163.699 9645.18 191.498
CCL 2524.00 27.595 393.75 4.424 8477.85 86.011
NCL 9.00 0.180 3.00 0.060 0 0
WCL 353.15 5.988 275.48 4.654 169.63 2.719
SECL 843.98 15.043 378.67 5.601 8.50 0.158 MCL 607.10 4.420 1562.70 12.571 36.50 0.365
NEC 2.80 0.080 15.00 0.330 22.38 0.946
Coal India 23206.57 334.486 14427.60 239.799 20660.04 327.696
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(e) to (g): To prevent theft/pilferage and black marketing of coal security personnel from Central Industrial Security Force (CISF), Directorate General of Resettlement (DGR) sponsored security agencies as also the Departmental security officials are deployed. The Government is taking all possible steps to ensure that the illegal activities like theft/ pilferage and black marketing of coal are kept under check.	